

ITEM NO.10 Court 1 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.6164/2021

(Arising out of impugned final judgment and order dated 19-09-2019 in CRLR No. 924/1991 passed by the High Court of Judicature at Allahabad)

KEDAR YADAV Petitioner(s)

VERSUS

THE STATE OF U.P. Respondent(s)

(IA No.63056/2021-CONDONATION OF DELAY IN FILING SLP, IA No.63057/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.63058/2021-EXEMPTION FROM FILING O.T.)

Date : 06-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. P. V. Yogeswaran, AOR  
Mr. Ashish Kumar Upadhyay, Adv.  
Mr. Jaiyesh Bakshi, Adv.  
Mr. Vivek Tripathi, Adv.  
Mr. Y. Lokesh, Adv.  
Mr. V. Sibi Kargil, Adv.  
Mr. Anubhav Chaturvedi, Adv.  
Mr. Pankaj Agarwal, Adv.  
Mr. Bhupender Singh, Adv.  
Ms. Indira Bhakar, Adv.  
Mr. N.B.V. Srinivasa Reddy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Delay of 442 days in filing the Special Leave Petition is condoned.

Applications seeking exemption from filing certified copy of the impugned Order as also seeking exemption from filing official translation of Annexures are allowed.

We are informed by the learned counsel appearing for the petitioner that his client is 80 years old.

We find that the incident is of the year 1985 and final order was passed by the High Court in the year 2019.

Taking into consideration the peculiar facts and circumstances of the case, as mentioned above, let limited notice be issued to the State of U.P. to find out whether there is any policy framed by the said State to consider the case of premature release of accused who are 80 years old or above and convicted on long drawn trial.

Dasti service, in addition, is permitted.

Liberty is also granted to serve the Standing counsel for the State of U.P.

The Registry is directed to list this matter immediately after service is complete on the respondent – State.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)